

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
EXECUTION APPLICATION No. 11 of 2025
IN
ORIGINAL APPLICATION NO.90 OF 2021

Shubha Kulkarni & Ors.

Applicants

Versus

Pune Municipal Corporation and Ors. ...

Respondents

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Adv. Swati B. Vaidya

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AFFIDAVIT-IN-REPLY

ON BEHALF OF RESPONDENT NO. 2

(THE DIVISIONAL COMMISSIONER, PUNE DIVISION)



I, Smt. Sheetal Teli-Ugale, Age 42 years, working as the Divisional Commissioner, Pune Division, having my office at Council Hall, Pune - 411001, do hereby state on solemn affirmation as under: -

1. I am filing this Affidavit-in-Reply in my capacity as Respondent No. 2 in the Execution Application. I am well conversant with the facts and circumstances of the case based on the official records maintained by my office, as well as the compliance status reports submitted by the respective local bodies, i.e., Pune Municipal Corporation (PMC/Respondent No. 5) and Pimpri Chinchwad Municipal Corporation (PCMC/Respondent No. 6).
2. At the outset, it is respectfully submitted that, in terms of the directions issued by this Hon'ble Tribunal vide final judgment and order dated 26.09.2022 in Original Application No. 90 of 2021, a dedicated **River Management and Rejuvenation Committee** for Mula and Ramnadi rivers was duly constituted under Chairmanship of Divisional Commissioner, Pune. It is submitted that **17 review meetings** have been convened till date at the Divisional Commissioner's Office to strictly monitor, coordinate, and execute the directions passed by this Hon'ble Tribunal.



CCTV Surveillance: High-definition CCTV cameras have been installed at 17 strategic points commanding access roads and bridges intersecting the Mula river to continuously capture illicit dumping activities.

- **Nuisance Detection Squads (NDS) Action:** Rigorous vigilance by the specialized NDS has resulted in the penalization of 129 violation instances, and an aggregate fine/penalty of **₹85.00 Lakhs** has been levied and recovered from errant entities.
 - **Muck and Debris Excavation:** Under the direct supervision of the 'D' Ward Office, **2,22,098 Cubic Meters** of waste debris have been cleared from the riverbanks. Additionally, **40,000 Cubic Meters** of debris were cleared specifically under the ongoing River Rejuvenation Project.
 - **Installation of Protective Mesh Barriers:** Out of 9 major bridges alignment over the Mula river, **7 bridges have been fully secured with protective anti-dumping Mesh Barriers/Safety Netting** to physically deter public littering.
 - **Sewage Treatment and Infrastructure:** The STPs at Pimple Nilakh (20 MLD and 15 MLD capacity) are consistently operating in absolute compliance with the CPCB discharge parameters. Laying of new trunk lines and structural augmenting of the sewer network is being executed progressively to match the incremental demographic load.
5. It is respectfully submitted that, a collective appraisal of the factual disclosures made by PMC and PCMC demonstrates that all executing authorities have initiated systemic, preventive, and remedial actions in true letter and spirit of the directions issued by this Hon'ble Tribunal. The Office of the Divisional Commissioner is continuously exercising its administrative and supervisory oversight over the line departments to ensure that no degradation of the river ecology occurs. Both the authorities have filed their respective affidavits before this Hon'ble Tribunal in the present Execution Application.

In light of the continuous and substantial compliance recorded hereinabove, it is most respectfully prayed that, this Hon'ble Tribunal may be pleased to accept this Affidavit-in-Reply on record and pass such further orders as deemed fit in the interest of justice.

3. **COMPLIANCE STRIDES BY RESPONDENT NO. 5 (PUNE MUNICIPAL CORPORATION - PMC):** The Respondent No. 5 has filed its independent reply, reflecting substantial compliance with the directions of this Hon'ble Tribunal within its territorial jurisdiction, which is summarized as under:

- **Establishment of Vigilance System:** To prevent unauthorized debris dumping and solid waste disposal into the riverbed, the PMC has installed and integrated network of **40 CCTV Cameras** at vulnerable spots along the river stretch.
 - **Deployment of Flying Squads & Penal Action:** Round-the-clock (24x7) surveillance is being maintained by deploying Flying Squads operating in three shifts. During the period from January 2025 to December 2025, penal actions were initiated against 254 violators, resulting in the recovery of **₹2,63,600/- as compounding fees/fines.**
 - **Removal of Obstructions and Debris:** A massive desiltation and debris-clearance drive was executed, whereby **3,37,060 Cubic Meters (Cu.m.)** of muck, silt, and construction debris have been excavated and removed from the riverbed and banks. Furthermore, the natural water springs at the confluence of Ramnadi and Mula rivers have been successfully restored and rejuvenated.
 - **Removal of Encroachments:** Enforcement actions against illegal structures along the riverbank led to the demolition of approx. **72,000 Square Feet** of unauthorized commercial encroachments, including the structural removal of the establishment known as 'Happy Da Punjab' (covering 8,520 Sq. Ft.).
 - **Upgradation of Baner STP:** The 30 MLD Sewage Treatment Plant (STP) at Baner is fully operational and strictly complies with the discharge standards prescribed by the Central Pollution Control Board (CPCB). A dynamic plan to install a Tertiary Treatment Plant with a timeline of 6 months has already been set in motion.
4. **COMPLIANCE STRIDES BY RESPONDENT NO. 6 (PIMPRI CHINCHWAD MUNICIPAL CORPORATION - PCMC):** The Respondent No. 6, through its reply affidavit, has placed on record the executing measures carried out within its administrative boundaries:



VERIFICATION

Sheetal Teli-Ugale, Age 42 years, working as the Divisional Commissioner, Pune Division, do hereby verify and declare on solemn affirmation that the contents of paragraphs 1 to 6 of the foremost Affidavit-in-Reply are true and correct to the best of my personal knowledge, derived from official records, and nothing material has been concealed therefrom.

Verified at Pune

on this 22 day of June, 2026.

(Sheetal Teli-Ugale)

DEPONENT



22 JUN 2026

BEFORE ME

SAVITA PRADEEPKUMAR ROKADE
ADVOCATE & NOTARY
GOVT. OF INDIA
PUNE, MAHARASHTRA

